

19.27 hrs.

Title: The Secretary-General, Lok Sabha received messages from the Secretary-General Rajya Sabha regarding the Rajya Sabha's agreement without any amendment of the State Financial Corporations (Amendment) Bill, 2000, passed by the Lok Sabha on 9th August, 2000 and also regarding enclosure of copies of the Workmen's Compensation (Amendment) Bill, 2000 and the Multimodal Transportation of Goods (Amendment) Bill, 2000 which have been passed by the Rajya Sabha on 22 August, 2000 and laid the Bills on the Table of Lok Sabha.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

"(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 21st August, 2000 agreed without any amendment to the State Financial Corporations (Amendment) Bill, 2000 which was passed by the Lok Sabha at its sitting held on the 9th August, 2000."

- i. "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Workmen's Compensation (Amendment) Bill, 2000, which has been passed by the Rajya Sabha at its sitting held on the 22nd August, 2000."

(iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Multimodal Transportation of Goods (Amendment) Bill, 2000, which has been passed by the Rajya Sabha at its sitting held on the 22nd August, 2000."

2. Sir, I also lay on the Table the Workmen's Compensation (Amendment) Bill, 2000 and the Multimodal Transportation of Goods (Amendment) Bill, 2000, as passed by Rajya Sabha on the 22nd August, 2000.
